

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 210
74/252/ND/2021

IN THE MATTER OF:

M/s. Tejas Communications & Technology Pvt. Ltd.

.....APPLICANT/PETITIONER

Vs.

ROC

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the RoC

: Asst ROC on behalf of ROC DELHI

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **03.07.2023.**

Sd/-
(Court Officer)